

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 48/RP/2018 along with
I.A No. 103/ 2018
in Petition No. 261/MP/2017**

Subject : Petition for review of order dated 6.11.2018 in Petition No. 261/MP/2017.

Date of Hearing : **22.1.2019**

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Kudgi Transmission Limited

Respondents : Power Grid Corporation of India Limited & Ors.

Parties present : Shri Sanjay Sen, Senior Advocate, KTL
Ms. Swapna Seshadri, Advocate, NTPC
Ms. Parichita Chowdhury, Advocate, NTPC
Shri Anand K Ganesan, Advocate, NTPC
Ms. Suparna Srivastava, Advocate, PGCIL
Shri R. Suraj, KTL
Shri Alok Shankar, KTL
Shri Patanjali Dixit, NTPC
Shri A.S.Pandey, NTPC
Shri V.Srinivas, PGCIL
Ms. Anita A. Srivastava, PGCIL
Shri S.K. Venkatesan, PGCIL

Record of Proceedings

Learned senior counsel for the Petitioner, KTL submitted that amount withheld by the CTU has been refunded back to the Petitioner, Accordingly, he prayed that the Petition may be disposed of, subject to reconciliation of accounts.

2. The learned counsel for NTPC submitted that payments have been made to CTU in terms of the bills raised. She however prayed that NTPC may be permitted to file a short affidavit in this regard. The learned counsel for PGCIL submitted that PGCIL reserves its right to raise the issue of surcharge payments by NTPC.

3. The Commission accepted the prayer of NTPC and directed NTPC to file the affidavit, on or before **31.1.2019**. Subject to the above, order in the Petition was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

